

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.371/2018

New Delhi this the 30th day of January, 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

R.K. Matta, Aged 35 years
S/o Shri C.L. Matta
Personal Assistant (Stenographer Grade 'C')
Ministry of Statistics and
Programme Implementation
Fourth Floor, Sardar Patel Bhawan
Parliament Street, New Delhi-110001.

Resident of:
Qr. No.374, Sector-2 Sadiq Nagar
New Delhi-110049. ...Applicant

(By Advocate: Shri Prateek Tushar Mohanty)

Vs.

1. Union of India through the Chief Statistician
Of India and Secretary,
Ministry of Statistics &
Programme Implementation
Fourth Floor, Sardar Patel Bhawan
Parliament Street, New Delhi-110001.

2. Shri R.K. Bhoria
Deputy Secretary and Inquiring Authority
Ministry of Statistics and
Programme Implementation
Fourth Floor, Sardar Patel Bhawan
Parliament Street
New Delhi-110001. ...Respondents

(By Advocate: Shri Rajeev Kumar for Res. No.1)

ORDER (ORAL)**Justice Permod Kohli, Chairman**

Notice. Shri Rajeev Sharma, learned counsel appears and accepts notice on behalf of respondent No.1.

2. The applicant has challenged the charge memo dated 27.06.2017 whereby disciplinary proceedings have been initiated against the applicant in respect to the charges served upon him. The proceedings are for major penalty under Rule 14 of CCS (CCA) Rules, 1965. The only contention which has been raised during the course of arguments is that no list of witnesses has been furnished. The inquiry has already commenced. If the respondents do not produce any evidence or witness, the inquiring authority will take notice of the same and pass appropriate orders in accordance with law. However, at this stage, it is not desirable nor it is permitted to interfere with the inquiry proceedings. OA is dismissed.

(K.N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

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